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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.813 OF 2010

Cuttack this the 23rd day of December, 2010

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
AND
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...
Nilamani Nayak ...Applicant

-VERSUS-

Union of India & Ors. ...Respondents

ORDER

Heard Shri T.K.Mishra, learned counsel for the applicant and Shri U.B.Mohapatra, learned Senior Standing Counsel appearing for the Respondents on notice, on whom a copy of this O.A. has already been served and perused the materials on record.

Shri Mishra submits that the applicant has submitted a representation under Annexure-A/1 dated 17.6.2010 to Respondent No.2 for grant of 3rd Financial Upgradation under the MACP Scheme. He further submits that he will be satisfied if a direction is issued to Respondent No.2 to consider the pending representation and issue a reasoned order within a specific timeframe.

Accordingly, without going into the merits of the case and as agreed to by the learned counsel for the parties, we direct Respondent No.2 to consider the pending representation as at Annexure-A/1 to the O.A. and pass a reasoned order within a period of three months from the date of receipt of this order, under intimation to the applicant.

With the above direction, this O.A. is disposed of at the stage of admission itself. No costs.

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Send copy of this order along with copy of the O.A. to Respondent No.2 at the cost of the applicant for compliance and free copies of this order be made over to the learned counsel for the parties.

[Signature]
JUDICIAL MEMBER

[Signature]
ADMINISTRATIVE MEMBER

